

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
A.B. No. 37 of 2014

20.10.2014

Heard Mr. S. Pandit, learned counsel appearing for the petitioner.

Bail application will be considered only after perusal of the C.D. Call for the C.D.

Since Mr. R. Gurung, learned State counsel is present, no formal notice is called for.

In the meantime, in the event of arrest of the accused, he may be released on bail for a sum of Rs. 50, 000/- (fifty thousand) only with one surety of the like amount.

List this matter on *21.10.2014* for C.D and further order.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 22 of 2014

20.10.2014

Heard Mr. O.D.V. Ladia, learned Sr. counsel appearing for the petitioner.

Also heard Mr. R. Gurung, learned GA appearing for the respondents No. 1 and 2 and Mr. R.N. Marbaniang, learned counsel who informed the court that the leading counsel appearing for the respondents No. 3 and 4 Mr. N. Syngkon is not physically well and sought 2(two) weeks' time on his behalf.

Mr. O.D.V. Ladia, learned Sr. counsel appearing for the petitioner has no objection.

List this matter after 2(two) weeks for reply by the respondents counsel No. 3 and 4 if any.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 17 of 2014

20.10.2014

Heard Mr. E.T. Sajem, learned counsel appearing for and on behalf of the petitioner.

Mr. B.M.R. Chyne, learned counsel is present on behalf of the respondent No. 1 and Ms. P.S. Nongbri, learned counsel is present on behalf of the respondents No. 6 and 7 who sought 2(two) weeks' time to file the counter affidavit.

None has appeared for and on behalf of the respondents No. 2, 3, 4 and 5.

List this matter after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 19 of 2013

20.10.2014

Heard Ms. S. Acharjee, learned counsel who submits that initially this case was held by Mr. N. Khan who has left his profession and now, the party has engaged Mr. K. Khan who is going to file the vakalatnama today with the Registry.

Mr. G.S. Massar, learned Sr. counsel appeared for and on behalf of all the respondents.

As suggested by the learned counsels, list this matter after 1(one) week.

JUDGE

D. Nary